



NOIDA INTERNATIONAL UNIVERSITY
(Established by U.P. Legislature Act No. 27 of 2010, Under Sections 2(f) & 12(B) of the UGC Act, 1956)



— School of Law and Legal Affairs —

ORGANIZES

International **CONFERENCE**

ON

**LAW, INNOVATION, TECHNOLOGY, AND PUBLIC
POLICY FOR SUSTAINABLE FUTURE:**

ENVISIONING VIKSIT BHARAT 2047

ICLTPP-2026



MODE OF SEMINAR
HYBRID



DATE
20TH- 21ST AUGUST 2026



VENUE
SEMINAR HALL, NIU

ABOUT NOIDA INTERNATIONAL UNIVERSITY

Noida International University was established in the year 2010 by an Act (Act No. 27 of 2010) of the Uttar Pradesh State Legislature. The University is approved under Section 2(f) & 12(b) of UGC Act 1956 and empowered to award degrees as specified by UGC under section 22 of UGC Act 1956. The University is accredited by National Assessment and Accreditation Council (NAAC) with A+ grade, a score of 3.44 highest among private universities in cycle 1 and is also a member of Association of Indian Universities (AIU).

The University has received prestigious recognition by the Department of Science and Industrial Research (DSIR) under the scheme

on Recognition of Scientific and Industrial Research Organizations (SIROs), as a Scientific and Industrial Research Organization (SIRO) in 2022 and 2025.

NIU is also home to the Noida International Institute of Medical Sciences (NIIMS), a 900 bedded hospital and medical college dedicated to excellence in medical education and healthcare. NIIMS follows a pragmatic, hands-on approach to learning, ensuring students gain in-depth knowledge and practical experience in the field of medicine.



ABOUT SCHOOL OF LAW AND LEGAL AFFAIRS (SLLA)

Since its inception in 2010, the **School of Law and Legal Affairs (SLLA), Noida International University**, has been dedicated to advancing quality legal education through a blend of academic excellence, practical training, and research-driven learning. Recognized for its commitment to innovation and professional development, the School of Law prepares future legal professionals to address contemporary legal and policy challenges with competence, integrity, and global perspective. The School of Law is approved by the Bar Council of India (BCI).

The school offers **B.A. LL.B. (Hons.), BBA LL.B., and LL.B. programmes** at the undergraduate level, a **one-year LL.M. programme** at the postgraduate level, and a **Ph.D.** in Law for advanced research. The curriculum is enriched with experiential learning through moot court exercises, legal aid and awareness programmes, internships, court visits, client counseling, research projects, seminars and industry interactions, ensuring that graduates are well-equipped to excel in litigation, judiciary, corporate practice, public service, academia and other emerging areas of the legal profession.

ABOUT THE CONFERENCE

The first edition of the International Conference of School of Law and Legal Affairs signifies the start of a prestigious academic forum devoted to promoting multidisciplinary discussion on the role of public policy, innovation, technology, and law in creating a sustainable and advanced India.

Evolving legal frameworks and forward-thinking public policies are crucial to addressing new issues and seizing new opportunities in an era of fast technological transition. The goal of ICLTPP-2026 is to bring together scholars, researchers, lawyers, legislators, business leaders and students from all over the world to share ideas, showcase cutting-edge research, and investigate solutions to current legal and governance challenges.



In line with Viksit Bharat 2047's vision and the Sustainable Development Goals (SDGs) of the United Nations, the conference will provide a lively platform for conversations about new technologies, digital governance, cybersecurity, artificial intelligence, sustainable development, constitutional governance, innovation, and policy reforms. The conference aims to foster cooperative research, knowledgeable policymaking, and significant partnerships that support the creation of an inclusive, resilient, and sustainable future through keynote addresses, panel discussions, and technical sessions.

In order to achieve Viksit Bharat 2047, the School of Law and Legal Affairs hopes that ICLTPP-2026 will be the first of many yearly conferences that will promote academic excellence, stimulate creative legal scholarship, and improve cooperation between academia, business, government, and civil society. Thus, the conference contemplates to provide a multi-faceted and polymathic platform for all the concerned intellectual minds to ponder over the role of law in fostering social justice, inclusive development and sustainable nation-building.



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THEMATIC AREAS OF THE CONFERENCE

● Track 1: Viksit Bharat 2047 – Policy, Governance and Nation Building (SDG 16)

- Legal and Policy Instruments and their Orientation towards Viksit Bharat 2047
- Tapping Demographic Dividend through strong Fundamentals
- India's Global Role and Strategic Partnerships
- Governance Innovation
- Atmanirbhar Bharat and Economic Governance
- Vision 2047: Challenges and Opportunities for Nation Building

● Track 2: Technology, Digital Transformation and Innovation (SDG 9)

- Innovation through Artificial Intelligence and its Accountability
- Cybersecurity and Data Protection
- FinTech and Digital Economy
- Technology: Access and Inclusivity
- Smart Governance
- Artificial Intelligence in Aviation, Tourism and Healthcare
- Smart Mobility, Smart Airports and Intelligent Transport Systems
- Digital Tourism and Smart Destinations

● Track 3: Law, Justice and Constitutional Governance (SDG 16)

- Constitutionalism and Rule of Law in Digital Era
- Privacy, Data Protection and Fundamental Rights
- Use of AI and Justice Delivery
- AI Ethics, Algorithmic Accountability and Legal Regulation
- Electoral Reforms, Democracy and Digital Elections
- Human Rights, Civil Liberties and Digital Surveillance

● Track 4: Health, Bioethics, Pharmaceuticals and Healthcare Innovation (SDG3)

- Digital Healthcare Governance
- Bioethics and Biotechnology Regulation
- Mental Health Rights and Coverage
- Universal Healthcare, Public Health and Social Security
- Health and Gender Sensitivity
- Pharmaceutical Innovation and Drug Development
- Clinical Trials and Regulatory Compliance
- AI and Digital Technologies in Healthcare
- Access to Medicines and Healthcare Equity

THEMATIC AREAS OF THE CONFERENCE

● Track 5: Entrepreneurship, Intellectual Property, Patents and Future Economy (SDG9)

- Startup Ecosystem and Policy–Legal Consonance
- Intellectual Property Rights and Entrepreneurial Dimensions
- Patent Law, Innovation and Commercialization
- Technology Transfer and Research Commercialization
- Pharmaceutical Patents and Access to Medicines
- AI and Intellectual Property
- Industry 4.0 and the Future of Human Resource and Labour
- Innovation–led Economic Growth
- Traditional Knowledge, Geographical Indications and Innovation

● Track 6: Human Rights, Social Justice, Inclusive Development and Sustainable Tourism (SDG10)

- Changing Nature of Crime against Women
- Basic Human Rights of Marginalized People and Social Justice
- Socio–economic Integration of Tribal People
- Diversity, Equity and Inclusion
- Inclusive and Accessible Tourism
- Community–Based Tourism and Livelihood Development

● Track 7: International Law, Global Governance and Emerging Legal Orders (SDG17)

- International Trade and Technology Governance
- Use of Space and State Responsibility
- Internationalization of Health
- Cross–Border Digital Regulation
- Migration, Refugees and Statelessness
- Peace, Security and Conflict Resolution
- Sustainable Development Goals (SDGs) and Global Governance

● Track 8: Corporate Governance, ESG, Sustainable Business, Aviation and Tourism (SDG12)

- ESG Frameworks and Sustainability Reporting: Legal and Socio–Legal Responses
- Corporate Social Responsibility: Governance and Social Transformation
- Sustainable Finance and Green Investments
- Ethical Business Practices and Regulatory Compliance
- Public–Private Partnerships and the Future of Sustainable Development
- Sustainable Aviation and Airport Management
- Tourism, Hospitality and Destination Governance
- ESG Practices in Pharmaceutical and Healthcare Industries

THEMATIC AREAS OF THE CONFERENCE

● Track 9: Environment, Climate Change and Sustainability (SDG13)

- Ensuring Climate Justice through Techno-legal Instruments
- Environmental Governance
- Energy Security and Sustainability
- Green Economy and Sustainable Development
- Blue Economy and Marine Environmental Protection
- Artificial Intelligence and Digital Technologies for Environmental Governance

● Track 10: Education, Skills and Knowledge Economy (SDG13)

- Appraisal of NEP 2020
- Skill-Based Education and Government Policy
- Employment Assistance and Security
- Framework Promoting Research and Innovation
- Intellectual Property, Innovation and Knowledge Economy
- Digital Literacy, Data Privacy and Cyber Safety in Education
- Open Science, Open Access and Research Governance

CALL FOR PAPERS AND SUBMISSION GUIDELINES

Authors are invited to submit their full research papers for the conference, ensuring strict adherence to the submission guidelines provided.

- Papers must be formatted using the prescribed paper template (Taylor & Francis), available on the NIU ICLTPP 2026 conference website.
- Manuscripts should be written in 10 point Times New Roman font with 1.0 line spacing.
- The full paper should be between 2,500 to 3,000 words, including citations, references, and bibliography.
- The document must not exceed five pages, incorporating figures, graphs, and images.
- Each paper may have a maximum of three authors.
- Manuscript should be sent in the WORD document only with the file name "Full Name ICLTPP_2026"
- Submission to be made in CMT Portal.
- Pay the prescribed registration fee and complete the registration process only after receiving the acceptance email for your manuscript.

Important: For initial acceptance of the research paper, it is mandatory for the authors to ensure the AI 0% and Similarity Index < 10% in their paper.

Submissions are welcome in all areas of Law, Social Science, Management, Technology and related interdisciplinary and multidisciplinary themes aligned with the conference tracks.

Important Dates:

Full Paper Submission
Notification of Acceptance
Submission of the revised paper through the CMT Portal
Closing date for Registration
Conference Dates

24th July 2026
31st July 2026
5th August 2026
8th August 2026
20th- 21st August 2026

Publication Opportunity

Accepted and presented papers will be considered for publication in Scopus Indexed Conference Proceedings, **subject to the publisher's peer review policy and terms & conditions**. Each accepted paper will receive a single certificate of participation, regardless of the number of authors.

Additional individual certificates can be issued upon request for a fee of Rs. 500 per certificate.

Email- icltpp2026@niu.edu.in



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Scan for Conference Registration Form

URL: <https://forms.gle/R72G6EmYTBmeSdXj9>

For more details kindly visit the conference website.

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REGISTRATION FEE

Registration	Early Submission till 24 th July'26	Late Submission 28 th July'26
Foreign Author	USD 150	USD 175
Industry Professionals Academicians and Faculty	Rs. 12,000	Rs. 13,000
Research Scholars	Rs. 10,000	Rs. 11,000
UG/PG Students (Certificate & Presentation Only)	Rs. 2000	Rs. 2500

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Important Guidelines for Registration and Manuscript Submission

Authors are requested to carefully read and follow the instructions below for successful manuscript submission and conference registration.

Submission & Registration Process

Step 1: Create a Microsoft CMT Account and Submit Your Manuscript

- Create an account on the **Microsoft CMT Portal** (if you do not already have one).
- Submit your full manuscript through the Microsoft CMT Portal before the submission deadline.
- Ensure that your manuscript is prepared in accordance with the conference paper template (Taylor & Francis) and submission guidelines.
- All manuscripts must be submitted **only through the Microsoft CMT Portal**. Submissions via email will not be considered.

Step 2: Peer Review

- All submitted manuscripts will undergo a double-blind peer review process.
- Authors will be notified of the review outcome through the registered email address.

Step 3: Registration after Acceptance

- Only authors whose papers are accepted are required to fill the registration form and pay the fee.
- Pay the applicable registration fee using only through the prescribed payment mode.
- After successful payment, complete the online registration form and upload the payment receipt, wherever required.
- Registration will be considered complete only after successful fee payment and verification by the organizing committee.